

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

(60) C.P.(IB)-3591(MB)/2019

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI CHANDRA BHAN SINGH
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **14.10.2019**

NAME OF THE PARTIES: Shilpa Interiors
V/s

Wadhawan Holdings Private Limited.

SECTION: 9 OF THE INSOLVENCY & BANKRUPTCY CODE .

ORDER

1. None present.
2. The Petitioner is to place on record the following information on the next date of hearing:
 - (a) Consent of IRP.
 - (b) Evidence of Sec. 8 Notice and Proof of Service.
 - (c) Any reply from the Debtor company on receipt of Sec. 8 Notice.
 - (d) Any reply by the Debtor company on receipt of main Company Petition.
 - (e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
 - (f) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. Matter is now adjourned to **21.01.2020.**

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
M.K. SHRAWAT
Member (Judicial)

14.10.2019
Sushil